CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 120501994

APPLICATION NO: 889 of 1994.

APPLICANTS:- Sri.S.S.Mahendra,

V/S.

RESPONDENTS:- Welfare Commissioner, Ministry of Labour, Bengalore-52 and two others.,

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- 1. Dr.M.S.Nagaraja, Advocate, No, 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560 009.
- 2. Sri.M.S. Padmarajaiah, Senior Central Government Standing Counsel, High Court Bldg, Bangalore-560 OOl.
- 3. The Director General (Labour & Welfare), Ministry of Labour, Govt. of India, New Delhi.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 17th November, 1994.

Issued on

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH.

DRIGINAL APPLICATION NO. 889/ 1994

THURSDAY, THE 17TH DAY OF NOVEMBER, 1994

SHRI V. RAMAKRISHNAN ... MEMBER (A)

SHRI A.N. VUJJANARADHYA ... MEMBER (J)

Shri S.S. Mahendra, Aged 24 years, S/o Shri N. Sannaiah, 123, Marenahalli Palya, J.P. Nagar, Bangalore - 560 078.

Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

- The Welfare Commissioner,
 Office of the Welfare Commissioner,
 Welfare Organisation,
 Bangalore Region,
 Ministry of Labour,
 Government of India,
 75, Millers Road,
 Bangalore 560 052.
- The Director General, (Labour Welfare), Government of India, Ministry of Labour, New Delhi.
- 3. Union of India, represented by Secretary to Government, Government of India, Ministry of Labour, New Delhi.

.. Respondents

(By Advocate Shri M.S. Padmarajaiah, Senior Standing Counsel for Central Government)



ORDER

Shri V. Ramakrishnan, Member (A)

We have heard Dr. M.S. Nagaraja for the applicant and Shri M.S. Padmarajaish for the respondents.

- 2. The applicant is aggrieved by the order dated 21.4.94 as at Annexure A-3 where he has been inflicted with a punishment of removal. from service. The applicant has not filed appeal to appellate authority when he filed this application. Dr. Nagaraja submits that the applicant has since filed an appeal to Director General (Labour Welfare), Ministry of Labour, New Delhi who is the appellate authority. In view of the position brought out and after hearing both sides, we direct that the appeal filed by the applicant should be disposed of by the Appellate Authority within three months from the date of receipt of a copy of this order.
- 3. With the above observation the application stands finally disposed of with no order as to costs.

Sd-

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(A.N. VUJJANARADHYA)

V. RAMAKRISHNAN)

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TCV-

Central Adm distration Tribunal

Bang lore Bench

Bangalore